

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-771(PB)/2018

IN THE MATTER OF:

Capri Global Capital Ltd.	Applicant/petitioner
v.		
Value Infratech India Pvt. Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner	Mr. Kunal Godhwani, Adv.
For the Respondent	-

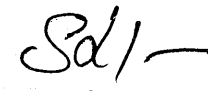
ORDER

It is not disputed before us that the financial creditor has already filed the claim made in the present petition in the CIR Process initiated against the sister company of Value Infratech India Pvt. Ltd. - corporate debtor. The matter was taken in appeal to Hon'ble Appellate Tribunal and the order passed by the Appellate Tribunal is sought to be challenged before Hon'ble the Supreme Court. In view of the aforesaid Ld. Counsel for the petitioner seeks and is granted time. Accordingly, we defer the proceedings.

List on 29.07.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)